BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 19/2018 in C.P. (I.B) No. 155/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018

Name of the Company:

Purushottam Mukunddas Lohia & Anr.

V/s.

IPEX India Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** APPLZCANT ADVUCATE

1. MIHIR H. PATHAK

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Osolank;

2. Chandreelny Colonis Advocate Reapontant

ORDER

Learned Advocate Mr. Mihir Pathak present for Operational Creditor/Applicant. Learned Advocate Mr. Chandrasinh Solanki present for Respondent in IA 19/2018.

Learned Advocate Mr. Chandrasinh Solanki filed Vakalatnama for Respondent.

Respondent shall file reply in IA 19/2018 within two weeks serving a copy in advance to other side.

List the matter on 01.03.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 5th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL